

Pranav Damania

Insolvency Professional

Registration No: IBBI/IPA-001/IPA-P00079/2017-2018/10164

Communication Address: 407 Sanjar Enclave,

Above Mahindra Showroom, Opposite Milap Cinema,

S.V Road, Kandivali West,

Mumbai 400 0067

Contact No.: 022 2808 9683

Date: 12<sup>th</sup> July, 2019

To,

The Bench Officer,

NCLT, Mumbai

Dear Sir/Madam,

This is with reference to Liquidation process of Ekavira Ventures Limited [CIN: U74110MH1996PLC151955] having registered office at 20/A, Flr-1st, Plot No.1646/48, 18, Bhagya Laxmi Bldg, J.S.S. Marg, Kennedy Bridge, Girgaon, Mumbai - 400004.

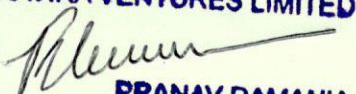
Since Liquidation order has been passed by the Hon'ble NCLT on April 23, 2019 Mumbai Bench vide MA 325/2019 in C.P. No. 2335/I&B/MB/2018, consequently the applicant Resolution Professional is appointed a Liquidator as provided under section 34 (1) of the code, as per the certified true copy of the order dated 2<sup>nd</sup> May, 2019

In connection with the Regulation 31 (2) of Insolvency and Bankruptcy Board of India (Liquidation process) Regulations, 2016 I am submitting the list of stakeholders in Annexure-A

Kindly, accept and acknowledge the same.

Yours Sincerely,

**FOR EKAVIRA VENTURES LIMITED**

  
**PRANAV DAMANIA**  
**LIQUIDATOR**

Pranav Damania

Liquidator

Ekavira Ventures Limited

Enclosure: A/a

1

**BEFORE THE HON'ABLE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
Case No. 2335**

In the matter of

M/s. Ekavira Ventures Limited – Corporate Debtor

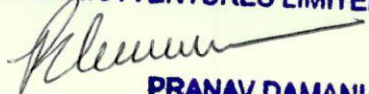
List of Creditors under Regulation 31 (1) of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 by Mr. Pranav Damania (**Registration No. IBBI/IPA-001/IP-P00079/2017-18/10164**) under the Insolvency and Bankruptcy Code 2016.

1. The Corporate Debtor is in Liquidation process, the Liquidation order was passed by the Hon'ble NCLT Mumbai Bench, on 23<sup>rd</sup> April, 2019 vide order no. MA 325/2019 in C.P. No. 2335/I&B/MB/2018 and certified true copy of the order was issued by the NCLT Mumbai on 2<sup>nd</sup> May, 2019 and Insolvency Professional of the corporate debtor, Mr. Pranav Damania (**Registration No. IBBI/IPA-001/IP-P00079/2017-18/10164**) was appointed as a Liquidator to carry out liquidation process of the corporate debtor.
2. In compliance with Regulation 31 (1) of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, a list of creditors on the basis of proof and along with amount claimed, claims admitted, to the extent which the debts or dues are secured or unsecured, if applicable, details of stakeholders and proofs admitted or rejected in part, and the proofs wholly rejected in respect of claims is enclosed at Annexure A in quadruplicate

Liquidator

In the matters of Ekavira Ventures Limited,

**FOR EKAVIRA VENTURES LIMITED**



**PRANAV DAMANIA  
LIQUIDATOR**  
Pranav Damania

Registration No- IBBI/IPA-001/IP-P00079/2017-18/10164

Place: Mumbai

Date: 12.07.2019

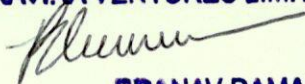
## Annexure-A

**Ekavira Ventures Limited**  
**Registered Office: 20/A, Flr-1st, Plot No.1646/48, 18, Bhagya Laxmi Bldg, J.S.S. Marg,**  
**Kennedy Bridge, Girgaon, Mumbai - 400004 IN**

**DETAIL LIST OF CREDITORS AS ON JULY 12, 2019**

Sr. No	Name of Creditors (c)	Address	Amount admitted (In Rupees.) (a)	Debts or due Secured/ Unsecured, if applicable (In Rupees) (b)	Proof of claims submitted. (d)
1	Imperial Marktrade (India) Private Limited	Office No. 327, B Wing, 2 <sup>nd</sup> Floor, Orchard Road, Aarey Milk Colony, Goregaon (East), Mumbai – 400 065	2,00,00,000	Unsecured	Loan Documents
	<b>TOTAL</b>		<b>2,00,00,000</b>		

**FOR EKA VIRA VENTURES LIMITED**

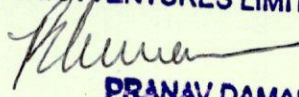


**PRANAV DAMANIA  
LIQUIDATOR**

# INDEX

Sr. No.	Name of the Creditors applied for the claims	Exhibit	Page No.
1.	Imperial Marktrade (India) Private Limited	Form D	4-8
		Affidavit	
		Loan Documentation	

FOR EKAVIRA VENTURES LIMITED



**PRANAV DAMANIA  
LIQUIDATOR**

SCHEDULE II FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

July 10, 2019

To  
The Liquidator  
Pranav Damania  
407, Sanjar Enclave,  
Opposite Milap PVR,  
S.V. Road, Kandivali West  
Mumbai - 400067

From  
Imperial Marktrade (India) Private Limited  
Office No. 327, B Wing, 2nd floor, Orchard Road,  
Aarey Milk Colony, Goregagaon (East), Mumbai 400 065

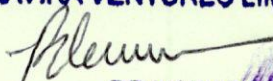
Subject: Submission of proof of claim in respect of the liquidation of Ekavira Ventures Limited under the Insolvency and Bankruptcy Code, 2016.

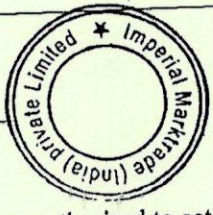
Madam/Sir,

We, Imperial Marktrade (India) Private Limited hereby submits this proof of claim in respect of the liquidation of Ekavira Ventures Limited. The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Imperial Marktrade (India) Private Limited
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	Office No. 327, B Wing, 2nd floor, Orchard Road, Aarey Milk Colony, Goregagaon (East), Mumbai 400 065  imperialmarktrade@yahoo.com
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)	Rs. 2,00,00,000 /-
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Loan documents
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	N.A.
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	Inter Corporate Loan Sanction Letter Dated July 20, 2009.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	N.A.
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	N.A.
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	N.A.
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	IDBI Bank Alankar Chambers, Ratlam Kothi, Indore IBKL0000001
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	Demand Notices

FOR EKAVIRA VENTURES LIMITED

  
PRANAV DAMANIA  
LIQUIDATOR



Signature of financial creditor or person authorised to act on his behalf  
(please enclose the authority if this is being submitted on behalf a financial creditor)

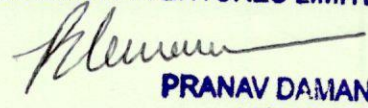
Name in BLOCK LETTERS – RAM RATAN KHANDELWAL

Position with or in relation to creditor : DIRECTOR

Address of person signing – H. No – 13, Pagnispaga, Indore - 452001

\*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

**FOR EKAVIRA VENTURES LIMITED**



**PRANAV DAMANIA  
LIQUIDATOR**

Authorised Signatory  
Dadar Branch, Mumbai



**AFFIDAVIT**

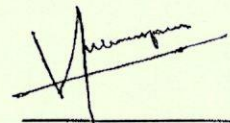
I, Ram Ratan Khandelwal, Director of Imperial Marktrade (India) Private Limited, having registered office at Office No. 327, B Wing, 2<sup>nd</sup> floor, Orchard Road, Aarey Milk Colony, Goregaon West, Mumbai 400 065, do hereby declare and state as follows: -

1. Ekavira Ventures Limited, at the liquidation commencement date, that is, the 2<sup>nd</sup> day of May, 2019 and still is, justly and truly indebted to me in the sum of Rs. 2,00,00,000/- .....[please state consideration].
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:  
Loan documents  
Demand Notices
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/our use, had or received any manner of satisfaction or security whatsoever, save and except the following: - Not Applicable

Solemnly, affirmed at Mumbai on \_\_\_\_\_ day , the \_\_\_\_\_ day of July 2019

Before me,  
Notary/Oath Commissioner

Date:  
Place:


  
Deponent's signature.

**VERIFICATION**

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para 1 to 4 to this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of July, 2019.

**FOR EKAVIRA VENTURES LIMITED**  
  
**PRAKASH DAMANIA**  
**LIQUIDATOR**

  
Deponent's signature.

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# Imperial Marktrade (India) Private Limited

Registered Office: 201, Hemlok Apartments, Kilachand Path S V Road, Kandivli (West),  
Mumbai - 400067

Date: July 10, 2009

To,  
The Board of Directors,  
Nupoor Capitals Private Limited  
301, Standard House 83,  
M.K Road,  
Marian Lines ,  
Mumbai – 400002  
Maharashtra.

Dear Sir,

Sub: Approval of Loan Application for Rs. 12,00,00,000/- (Rupees Twelve Crores only) dated July 03, 2009

We are pleased to inform you that our Board of Directors have approved the loan of Rs. 12,00,00,000/- (Rupees Twelve Crores only) which shall be disbursed on call installments as and when required by you.

We hereby request you to kindly arrange to execute the Demand Promissory note (Draft enclosed) for us to disburse the aforesaid loan.

The Loan shall be repayable on call without any delay.

Non-repayment / Non-compliance with any terms may lead to legal consequences and Nupoor Capitals Private Limited shall be liable to repay the loan including interest thereon, all the legal costs incurred by Imperial Marktrade (India) Private Limited for recovery of loans and other charges in this regard.

We trust the above terms are agreeable to you. Kindly return a signed copy of this letter an acknowledgement of acceptance of the above stated terms.

For Imperial Marktrade (India) Private Limited

  
Director

**FOR EKAVIRA VENTURES LIMITED**

  
**PRANAV DAMANIA  
LIQUIDATOR**



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# Imperial Marktrade (India) Private Limited

CIN: U51900MH1999PTC120711 Email id: imperialmarktradeipvtltd@ediffmail.com  
Registered Office: Office No. 327 B-Wing 2nd Floor, Orchard Road Mall, Aarey Milk  
Colony, Royal Palms, Goregaon East, Mumbai 400065

March 20, 2018

To,  
The Board of Directors,  
Ekavira Ventures Limited  
20/A, 1<sup>st</sup> floor, PL No. 1646/48,  
18, Bhagyalaxmi Bldg, J.S.S. Marg,  
Kennedy Bridge, Girgaon,  
Mumbai - 400007

Dear Sir,

We refer to our earlier correspondences and number of telephonic and personal discussions the Directors had with us and we now have to address you as follows:-

In or about July 2009, you had approached us for grant of loan / credit facility. Pursuant to the Loan Application made and relying on the representation made therein and personal assurances given to repay the same in monthly installment, we had sanctioned, granted and disbursed to you a loan of Rs. 12,00,00,000/- (Rupees Twelve Crore Only) towards your loan application dated July 03, 009 upon the terms and conditions therein mentioned.

In lieu of the aforesaid Loan sanctioned, granted and disbursed, various documents were executed including Promissory Note recording terms and conditions of the said sanction. As agreed under the said Promissory Note, You were required to pay the aforesaid loan amount on demand.

From our records it is noticed that initially you have repaid part of the loan, subsequently the repayment of installments was irregular and you financial stability showed a sign of sickness. We had thus vigorously followed up the matter for recovery of the outstanding dues under the aforesaid Loan facility and called upon you to repay balance outstanding dues under the aforesaid Loan facility. However, you have failed and neglected to regularize and repay the balance outstanding dues.

In view of the aforesaid failure and for the reason of continuous and deliberate avoidance in making repayment of the amount outstanding under the aforesaid Loan facility, we hereby call upon You to pay the outstanding sum of Rs. 2,00,00,000/- due and payable as on September 30, 2017 and / or realization within 7 days from receipt hereof, failing which, we shall be constrained to initiate appropriate legal proceedings for recovery of the said amount and / or for adopting such other proceedings as may be advised solely at your risk as to costs and consequences thereof, which please be noted.

Yours faithfully,  
For Imperial Marktrade (India) Private Limited

  
Director

**FOR EKAHIRA VENTURES LIMITED**

  
**PRANAV DAMANIA  
LIQUIDATOR**